

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 399/GT/2020**

Subject : Petition for determination of tariff of Talcher Thermal Power Station (460 MW) for the period from 1.4.2019 to 31.3.2024.

Petitioner : NTPC Ltd.

Respondent : GRIDCO Ltd.

Date of Hearing : **23.10.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V, Member  
Shri Harish Dudani, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC  
Shri R.K Mehta, Advocate, GRIDCO

**Record of Proceedings**

The case was heard through a virtual hearing.

2. At the outset, the learned counsel for the Respondent, GRIDCO, pointed out that the Petitioner has not filed its rejoinder to the reply filed by the Respondent. However, the learned counsel for the Petitioner clarified that no rejoinder is being filed in the matter. Accordingly, the learned counsel for the Petitioner uploaded its note of arguments and made detailed oral submissions in the matter.

3. The learned counsel for the Respondent referred to the note of arguments and also made detailed oral submissions in the matter.

4. After hearing the parties, the Commission directed the Petitioner to file the following additional information on or before **2.12.2024** after serving a copy to the Respondent:

- i) *Details of the LD recoverable, receivables, outstanding credit/debit note for the coal company, adjustment in BG, etc., as on 31.3.2021;*
- ii) *De-capitalization value with respect to each asset decapitalized on account of upgradation/replacement/obsolescence of technology/ completion of useful life;*
- iii) *It is submitted that Ash transportation charges amounting to Rs. 15.56 lakh in the year 2019-20 and Rs. 9.44 lakh in the year 2020-21 were allowed by the Commission vide order dated 28.10.2022 in 205/MP/2021, and the same has been reconciled. The Petitioner is directed to explain the meaning of "reconcile" and whether these expenses form part of the present Petition or not;*
- iv) *The MoEF&CC vide MOM dated 16.3.2017 had directed the Petitioner to undertake the Ash Disposal by means of Mine void filling, and the Petitioner has requested the Commission to allow the actual expenses incurred towards the Mine*



*void filling works as claimed in the present Petition. It is observed that the Petitioner has not claimed any expenditure towards Mine void filling works. Accordingly, the Petitioner is directed to clarify how the expenses towards the said works have been accounted for in the Petition;*

- v) *O&M cost for the years 2019-20 and 2020-21 has been claimed; However, the Petitioner has not submitted details of dismantling cost along with a detailed break up, the same shall be submitted by the Petitioner;*
  - vi) *The Petitioner has submitted that it has claimed water charges and security expenses based on actual expenses for the years 2019-20 and 2020-21. However, as the decommissioning activities are still ongoing, the water charges and security expenses shall be incurred till the plant is decommissioned, and any additional expenses incurred till the plant is completely decommissioned shall be claimed in a separate petition. The Petitioner is further directed to submit the Auditor-certified cost towards the water charges and security expenses incurred for the years 2019-20 and 2020-21, clearly bifurcating the cost between “plant” and “other than plant” activities,*
  - vii) *The Petitioner is directed to clear his stand on claims as in whether the claims made in this petition are complete or whether the Petitioner will submit another Petition claiming the remaining expenses;*
  - viii) *Auditor Certificate in support of claim towards capital spares with clear bifurcation of the capital spares claimed as part of capital cost and not part of capital cost consumed up to 31.3.2021, along with the quantity against each of the capital spares. Also, the details of the capital spares lying at the generating stations and those that can be transferred to other generating stations;*
  - ix) *Auditor certificate in respect of undischarged liability and closing CWIP as on 31.3.2021.*
5. The Respondent shall file its reply/written submissions on or before **16.12.2024** after serving a copy to the Petitioner, who shall file its rejoinder/written submission, if any, by **22.12.2024**.
6. Petition shall be listed for hearing on **24.12.2024**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

